daughters. Only 2 of his sons had migrated to Pakistan and only their share can be declared as enemy property. The District Magistrate, Shahjahanpur has already instituted proceedings in the Court of Sub-Divisional Officer, Tilhar, against the illegal sale of the shares of two Pakistani heirs of the property by the remaining son who is an Indian national.

World Bank Aid for Dry Farming Technology

3654. SHRI K. MALLANNA: Will the Minister of FINANCE AND RE-VENUE AND BANKING be pleased to state:

- (a) whether Central Government have taken up a workshop for the six districts in Karnataka which are being assisted by the World Bank;
- (b) if so, the salient features thereof and the financial help sought for this purpose; and
- (c) whether any experts team has also visited India to assist the farmers about dry farming technology and if so, the details pertaining thereto?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. There is however a World Bank aided project for Drought Prone Areas covering six districts in the country, of which Bijapur district in Karnataka is one. Total credit given by I. D. A. for the above Project is \$35 million.

(b) and (c). Do not arise.

Loans sanctioned by OPEC to Developing Countries

3655 SHRI D. B. CHANDRE GOWDA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Organisation of Petroleum Exporting Countries have sanctioned from their special fund

some loans to some developing countries to help them settle their balance of payment difficulties resulting from higher oil prices; and

(b) if so, the facts regarding the loans sanctioned to India along with terms thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):(a) The OPEC Special Fund gives loans to help meet overall balance of payment deficits and to finance development projects and programmes.

(b) India has been given a loan of U. S. \$21.8 million carrying no interest but a service charge of 0.5 per cent on amounts outstanding. The repayment period is 25 years including a 5 years' grace period. The loan is, initially, to be used for imports (as a balance of payment assistance) and the counterpart funds thus generated will be used for financing the local cost of Phase I of the Singrauli Super Thermal Power Project. The loan agreement was signed on the 11th January, 1977.

Payment of Project Allowance to P&T Employees serving in Koyna Project Area, Maharashtra

3656. SHRI BAPUSAHEB PARULE-KAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether P&T employees serving in Koyana Project area in Maharashtra (i.e. at Alore, Popuali, and Shirgare) were paid Project-Allowance on the same basis as that of State employees and that the payment of said allowance is stopped from the month of March, 1975 for want of sanction from Director-General, P&T, New Delhi;
- (b) if so, why the payment of project allowance was stopped and why the Director-General withheld the sanction; and